

Millennium Post, Delhi

Saturday, 1st December 2018; Page: 6

Width: 16.48 cms; Height: 24.21 cms; a4; ID: 1.2018-12-01.61

NHRC notice to UP govt over lynching of man in Shamli

OUR CORRESPONDENT

LUCKNOW: The National Human Rights Commission (NHRC) has issued notice to the Uttar Pradesh government over the reported mob lynching of a man after pulling him out of a police van in Shamli district, noting that it appeared that the victim was not protected by policemen from the clutches of hooligans.

The notice was issued to the state chief secretary and director general of police (DGP), calling for a detailed report in the matter within four weeks, a press release from the NHRC said Friday.

"There cannot be any denial that it was the solemn duty of the police personnel to keep the arrested man in safe custody so that he could not be denied his infallible right to get justice in accordance with law," the commission said.

In the instant reported inci-

dent, it appeared that not protecting the victim from the clutches of hooligans or an inciting mob resulted in his death, it noted.

The commission took suo motu cognisance of media reports that Rajendra alias Manu (28) was pulled out of a police van and beaten to death by a mob in the presence of constables in Hathchoya Village of Shamli district on November 26.

It observed that the contents of the media reports, if true, amounted to violation of the human rights of the victim.

The NHRC release mentioned a video clip of the purported incident circulated on the social media showing the victim sitting in a police vehicle.

A man in a blue shirt opened the door of the van and slapped the victim repeatedly. A policeman seated next to the victim held him by the arm.



Dainik Bhaskar, New Delhi

Saturday, 1st December 2018; Page: 14

Width: 7.91 cms; Height: 20.02 cms; a4; ID: 35.2018-12-01.138

शामली हत्याकांड को लेकर मानवाधिकार आयोग ने दिया योगी सरकार को नोटिस

भारकर न्यूज लखनऊ. राष्ट्रीय मानवाधिकार आयोग ने शामली जिले में भीड़ द्वारा एक व्यक्ति की पुलिस वाहन से खींचकर कथित रूप से पीट-पीटकर हत्या किये जाने के मामले में



उत्तर प्रदेश सरकार को नोटिस जारी किया है।आयोग ने आज एक विज्ञप्ति में कहा कि उत्तर प्रदेश के

मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया गया है। आयोग ने मीडिया की खबरों पर स्वतः संज्ञान लिया, जिनमें बताया गया था कि 28 वर्षीय राजेन्द्र उर्फ मनु को पुलिस वैन (डायल 100) से बाहर निकाला गया और पीट-पीट कर उसकी हत्या कर दी गई। घटना 26 नवंबर की है।



Haribhumi, Delhi

Saturday, 1st December 2018; Page: 1

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मानवाधिकार आयोग का सरकार को नोटिस

लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने शामली जिले में भीड द्वारा एक व्यक्ति की पुलिस वाहन से खींचकर कथित रूप से पीट-पीटकर हत्या किये जाने के मामले में उत्तर प्रदेश सरकार को नोटिस जारी किया है। आयोग ने शुक्रवार को एक विज्ञप्ति में कहा कि उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया गया है। आयोग ने मीडिया की खबरों पर स्वतः संज्ञान लिया, जिनमें बताया गया था कि 28 वर्षीय राजेन्द्र उर्फ मनु को पुलिस वैन से बाहर निकाला गया और पीट-पीट कर उसकी हत्या कर दी गयी। घटना 26 नवंबर की है। आयोग ने कहा कि खबरें अगर सही हैं तो यह मानवाधिकार के उल्लंघन का मामला है।



DNA, Mumbai

Saturday, 1st December 2018; Page: 1

Width: 8.21 cms; Height: 31.58 cms; a3; ID: 9.2018-12-01.7

SC junks Army men's petition over AFSPA

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New Delhi: The lives of civilians killed in encounters in AFSPA-enforced areas are equally important and it is the duty of the Centre to ensure prompt inquiry into such deaths or else courts will order independent probes, the Supreme Court said on Friday.

The SC sent out the stern message as it dismissed an application by over 700 serving and retired Army officers who have objected to its July 15, 2017 order directing a CBI probe into 655 encounter deaths in Manipur involving Army, paramilitary forces and police.

Backing the petitioners, Solicitor General Tushar Mehta said it was "unfortunate" to see Army officers being forced to move the SC to defend their honour. If a soldier faces an enemy in a troubled area where he has extensive powers under the Armed Forces Special Powers Act, the Centre doesn't want a court order to restrain him from performing his duties, he said.

In insurgency-hit areas, the AFSPA allows soldiers to arrest, use force and even open fire on anyone in contravention of the law. **Turn to P4**



DNA, Mumbai

Saturday, 1st December 2018; Page: 1

Width: 16.59 cms; Height: 14.65 cms; a4; ID: 9.2018-12-01.7

Supreme Court junks Army men's petition over AFSPA

From P1

Advocate Aishwarya Bhatti, who represented the petitioners, said that soldiers operate in challenging conditions. If they are to face an inquiry by the CBI or cops as to why they fired even one round of bullets without provocation, this would demoralise them.

A bench of Justices Madan B Lokur and UU Lalit said that it was not possible to give a clean chit to either side at this stage. Considering the fact that the morale of the Army was involved, the top

court told the petitioners and the Centre that the CBI inquiry was ordered only in 655 of the 1,528 deaths where allegations of fake encounter stood established by a Commission of Inquiry, judicial inquiry, high court, or the National Human Rights Commission. In some of these cases, the bench added, the state had admitted its excesses and compensated the victims. However, no inquiry was ordered by the Army or the police, the SC observed.

Full report: dnaindia.com



Hindu, The, Delhi

Saturday, 1st December 2018; Page: 5

Width: 7.82 cms; Height: 7.77 cms; a4; ID: 22.2018-12-01.39

NHRC notice to U.P. on lynching of man

LUCKNOW

The National Human Rights Commission (NHRC) has issued a notice to the Uttar Pradesh government in a case of reported lynching of a man by a mob that pulled him out of a police van in Shamli district on November 26.



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SC defers hearing on Rohingya plea

Bench led by CJI posts appeal against deportation for final disposal in January

LEGAL CORRESPONDENT

NEW DELHI

क्ष्मि सामव अधिकार

NATONAL MOMAN HIL

The Supreme Court on Friday deferred its hearing on a plea by Rohingya immigrants against the government's proposed move to deport their 40,000-strong refugee community back to their native land of Myanmar, where discrimination and possibly summary execution await them.

The Rohingya community, which fled to India after violence in the state of Rakhine in Myanmar, have settled down in Jammu, Hyderabad, Haryana, Uttar Pradesh, Delhi-NCR and Rajasthan.

The Bench led by Chief Justice of India Ranjan Gogoi said the case would be posted for final disposal in January.

The petitions have said the Centre's move to deport them violates the constitutional guarantee that the Indian State should "protect the life and liberty of every human being, whether citizen or not."

NHRC notice

The National Human Rights Commission had even issued notice to the government on the proposed deportment.

Panic had struck the refugee community following media reports of a statement by Union Minister of State for Home Affairs Kiren Rijiju in Parliament in August that the Central government had directed States to identify and deport illegal immigrants, including Rohingya.

The petition filed in the Supreme Court submits that the 40,000-odd Rohingya in the country were recognised by the UNHCR in 2016 and given refugee identity cards. Their deportment would violate India's commitment to international conventions that recognise the 'Principle of Non-Refoulement.' This prohibits the deportation of refugees to a country where they face threat to their lives.